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**HIGH COURT OF TRIPURA
AGARTALA**

Crl.Petn. No.35/2021

For Petitioner(s) : Mr. Sidharth Luthra, Sr. Advocate,
Mr. Biswajit Deb, Sr. Advocate,
Mr. B.N. Majumder, Sr. Advocate,
Mr. N. Das, Advocate.

For Respondent(s) : Mr. S. Debnath, Addl. P.P.

HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI

Order

23/09/2021

The petitioner has prayed for quashing of a complaint bearing FIR No.77 of 2021 registered with the Khowai Police Station for offence punishable under Section 186 read with Section 34 of the Indian Penal Code. After hearing learned advocates for the parties on few occasions, on 02.09.2021 this petition was admitted. On the said date the learned Advocate General had stated that the investigation was complete. In that view of the matter, the request of the petitioner for staying further investigation was not considered. The statement was recorded.

Learned counsel for the petitioner today brought to my notice a notice issued by the In-charge Inspector of Police, Khowai dated 06.09.2021 issued to one Sri Kunal Ghosh, one of the accused, in which it is stated that the case is now endorsed to him for its investigation. He has, therefore,

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issued the notice under Section 41A of Cr.P.C. for appearance before him for certain questions related to the case.

Today it was requested on behalf of learned Advocate General to adjourn the case since he has difficulty in appearing. This request is not opposed by the counsel for the petitioner but in view of the notice dated 06.09.2021 issued subsequent to the recording of the statement of the learned Advocate General that the investigation is complete, they request that clarification be made.

List the matter on **11.11.2021**. In the meantime, there shall be no further investigation or issuance of the notices against the accused persons.

(AKIL KURESHI), CJ

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